

more, the cost is approximately Rs. 60 per acre. For deep ploughing of blocks of less than 200 acres but more than 100 acres, the cost is Rs. 72 per acre. Blocks less than 100 acres are not accepted for reclamation. For clearance work, Rs. 65 per hour is charged.

राजस्थान में जमाए गए तेल पर प्रतिबन्ध

*६८२. श्री पी० एल० बारूपाल : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान सरकार ने उस राज्य में जमाए हुए तेल के आयात पर कोई प्रतिबन्ध लगाया हुआ है; और

(ख) यदि हां, तो सरकार इस सम्बन्ध में क्या कार्यवाही करने का विचार कर रही है ?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) Yes.

(b) The Government of India have written to the Rajasthan Government suggesting that the ban on import of Vanaspati into the State should be withdrawn but they have not yet done so.

श्री पी० एल० बारूपाल : क्या यह सही है कि राजस्थान के साथ के प्रदेशों से जमा हुआ तेल चोरी छिपे जाकर राजस्थान में चोर बाजार में बिकता है ?

Mr. Speaker: I think it is more for the Rajasthan Government to answer.

पंडित ठाकुर दास भागंब : क्या यह दुस्त नहीं है कि मरजर से पहले राजस्थान में ऐसा तेल ले जाने की इजाजत नहीं थी, और क्या यह दुस्त नहीं है कि इस तरह से गवर्नमेंट आफ इंडिया का राजस्थान की मजबूर करना प्राविशियल प्रातानमी को टेम्पर करना है ?

डा० पी० एल० देशमुख : मैं समझता हूँ कि जो कानूनी सवाल पैदा होता है उसको ध्यान में रख कर ऐसा किया है, और हम

समझते हैं कि कानूनन भी यह बात ठीक नहीं है कि एक गवर्नमेंट बैन करे। यह बात सही है कि जब तक स्टेट्स थीं वहां पर यह पाबन्दी थी। लेकिन फिलहाल इस कांस्टीट्यूशन के अन्दर यह पाबन्दी लगाना ठीक नहीं है ऐसी राय है।

Shri K. K. Basu: May I know whether the Government of India have ascertained from the Rajasthan Government the reason for the banning of such import, before asking them to withdraw the ban?

Dr. P. S. Deshmukh: As has been made clear by my hon. friend, Pandit Thakur Das Bhargava, there were such bans before the Constitution came into effect, when the princely Indian States were there. They want to continue the practice.

COAL MINERS STRIKE

*683. **Shri L. Jogeswar Singh:** (a) Will the Minister of Labour be pleased to state whether it is a fact that coal miners all over the country have threatened to down tools from 1st March, 1954.

(b) What are their specific demands?

(c) What steps have so far been taken for a settlement of the dispute?

The Deputy Minister of Labour (Shri Abid Ali): (a) Certain organisations of coal mine workers in Bihar, West Bengal and Assam indicated their intention to go on strike from the 1st March, 1954.

(b) and (c). A notification appointing a Tribunal, which had already been under the consideration of Government, has been issued a copy of which is placed on the Table of the House. [Placed in the Library. See Index No. S-63/54]. It will show the nature of the demands made by the workers.

Shri L. Jogeswar Singh: I find from the statement, schedule II, that the matters under dispute are as follows:

"Wages of all categories of workers employed in coal mines, including....."